

DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-I SECTION)

MINUTES OF MEETING NO. 04/80 OF THE NORMS COMMITTEE-I DATED 20.08.2020

Meeting No. 04/80 of the Norms Committee (NC-I) for the licensing year 2020-2021 held on 20.08.2020 under the **Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade** to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl. No.	Name of the representatives & their Designation	Department
1.	Shri K.S. Sodhi, Asst. Director	MSME
2.	Shri Sushil Kumar Jangid, Scientist 'B'	MeitY
3.	Shri Shaish Kumar, (Tech-1)	Consultant
4.	Shri V.C. Agarwal, (Tech-3)	Consultant
5.	Shri S. K. Bhatnagar,	Consultant
In Attendance		
1.	Shri K.V. Tirumala, Joint DGFT	DGFT
2.	Shri Pranav Upadhyay, Assistant Director ISS	DGFT

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O. No./O.M No of the scanned copy is reflected in the minutes.
2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.
3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.
4. Minutes of Meeting 02/80 (originally scheduled for 16.06.2020) held on 14.07.2020 was circulated on 07.08.2020, to all the members of the Committee and the comments (if any), there upon received, were incorporated in the Minutes and therefore the said minutes were uploaded on dgft.gov.in on 20.08.2020.

1	Case No.:5/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Withdrawn
	HQ File :01/80/050/00347/AM19/	RLA File :09/24/040/00679/AM16/	Lic.No/Date:0910063260 12.02.2016	
	Decision: The Committee considered the case as per the agenda and noted that the firm via email dated 19.08.2020 informed that the above AA has been surrendered at RA, Hyderabad. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			

2	Case No.:390/15/80-ALC2/2018	Party Name: TENOVA INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00732/AM19/	RLA File :07/24/040/00411/AM16/	Lic.No/Date:0710109544 18.03.2016	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 26.06.2020 followed by a reminder on 31.07.2020. However, the firm via email dated 13.08.2020 informed that they will submit the requisite information upto 31st August 2020. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

3	Case No.:395/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00737/AM19/	RLA File :07/24/040/00423/AM16/	Lic.No/Date:0710109626 04.04.2016	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 11.08.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

4	Case No.:25/15/80-ALC2/2018	Party Name: TENOVA INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00367/AM19/	RLA File :07/24/040/00080/AM17/	Lic.No/Date:0710109946 14.06.2016	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 26.06.2020 followed by a reminder on 31.07.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

5	Case No.:199/15/80-ALC2/2018	Party Name: TENOVA INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00541/AM19/	RLA File :07/24/040/00173/AM17/	Lic.No/Date:0710110331 29.08.2016	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 26.06.2020 followed by a reminder on 31.07.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

6	Case No.:404/15/80-ALC2/2018	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00746/AM19/	RLA File :33/24/040/00007/AM17/	Lic.No/Date:3310030377 03.03.2017	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 19.03.2020 followed by reminders on 01.06.2020 & 31.07.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

7	Case No.:94/15/80-ALC2/2018	Party Name: MODEL INFRA CORPORATION PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00436/AM19/	RLA File :07/24/040/00085/AM18/	Lic.No/Date:0710111766 16.06.2017	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 31.07.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

8	Case No.:405/15/80-ALC2/2018	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00747/AM19/	RLA File :33/24/040/00007/AM18/	Lic.No/Date:3310030410 01.11.2017	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DPIIT on 31.07.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

9	Case No.:15/1/80-ALC2/2019	Party Name: WONJIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00763/AM19/	RLA File :04/24/040/00191/AM18/	Lic.No/Date:0410163912 22.01.2018	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 11.08.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to wait for the comments. Case is deferred.			

10	Case No.:394/15/80-ALC2/2018	Party Name: TRIVENI HI-TECH PVT. LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00736/AM19/	RLA File :07/24/040/00368/AM18/	Lic.No/Date:0710113046 04.04.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to provide clarification on following points as per comments of MSME: 1. To clarify, as per the details given, how the blank size for Sl. No. 1 & 2 is 7.45Kg and 5.00Kg respectively while per unit finished goods weight is 1.50Kg and 1.25Kg respectively. 2. To clarify how Sl. No. of export items works out to be 730 and 1100 for Sl. No. 1 & 2 of items of export, accordingly $7.45 \times 730 + 5 \times 1100 = 10938.50$. Also as per AA is for 8837 Kgs. Case is deferred.			

1	Case No.:3/12/80-ALC2/2018	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Approved
	HQ File :01/80/050/00276/AM19/	RLA File :03/94/040/00599/AM19/	Lic.No/Date:0310824314 09.10.2018	
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms on repeat basis as approved for AA No. 0310818273 dated 05.01.2018 in Meeting No. 03/80 dated 30.07.2020 as per comments of MSME as under:			
	Sl. No.	ITCHS Code	Import Item	Recommended Norms
	1	72281090	High Speed Steel M2 Hot Rolled and annealed Round Bars and High Speed Steel M2 Hot Rolled and annealed wire rods in coils	1.52 Kgs/Kg content in the export product
	2	72281090	High Speed Steel M2 Hot Rolled and annealed Round Bars and High Speed Steel M2 Hot Rolled and annealed wire rods in coils	1.52 Kgs/Kg content in the export product
	3	72281090	High Speed Steel M2 Hot Rolled and annealed Round Bars and High Speed Steel M2 Hot Rolled and annealed wire rods in coils	1.52 Kgs/Kg content in the export product
	4	72281090	High Speed Steel M2 Hot Rolled and annealed Round Bars and High Speed Steel M2 Hot Rolled and annealed wire rods in coils	1.52 Kgs/Kg content in the export product
	5	72281090	High Speed Steel M2 Hot Rolled and annealed Round Bars and High Speed Steel M2 Hot Rolled and annealed wire rods in coils	1.52 Kgs/Kg content in the export product
	6	72281090	High Speed Steel M2 Hot Rolled and annealed Round Bars and High Speed Steel M2 Hot Rolled and annealed wire rods in coils	Deleted
	7	72281090	High Speed Steel M2 Hot Rolled and annealed Round Bars and High Speed Steel M2 Hot Rolled and annealed wire rods in coils	Deleted
	8	72281090	High Speed Steel M2 Hot Rolled and annealed Round Bars and High Speed Steel M2 Hot Rolled and annealed wire rods in coils	1.52 Kgs/Kg content in the export product
	Note: The import & export items at Sl. No. 6 & 7 may be deleted as per request of the firm. The wastage is allowed for items after affecting 20% recovery from Scrap. The firm should import relevant items only.			
	RA concerned may take further necessary action as per the decision of NC.			

12	Case No.:4/12/80-ALC2/2018	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Approved
	HQ File :01/80/050/00277/AM19/	RLA File :03/94/040/00600/AM19/	Lic.No/Date:0310824317 09.10.2018	
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms on repeat basis as approved for AA No. 0310818273 dated 05.01.2018 in Meeting No. 03/80 dated 30.07.2020 as per comments of MSME as under:			
	Sl. No.	ITCHS Code	Import Item	Recommended Norms
	1	72281090	High Speed Steel M2 Hot Rolled and annealed Round Bars and High Speed Steel M2 Hot Rolled and annealed wire rods in coils	1.52 Kgs/Kg content in the export product
	2	72281090	High Speed Steel M2 Hot Rolled and annealed Round Bars and High Speed Steel M2 Hot Rolled and annealed wire rods in coils	1.52 Kgs/Kg content in the export product
	3	72281090	High Speed Steel M2 Hot Rolled and annealed Round Bars and High Speed Steel M2 Hot Rolled and annealed wire rods in coils	1.52 Kgs/Kg content in the export product
	4	72281090	High Speed Steel M2 Hot Rolled and annealed Round Bars and High Speed Steel M2 Hot Rolled and annealed wire rods in coils	1.52 Kgs/Kg content in the export product
	5	72281090	High Speed Steel M2 Hot Rolled and annealed Round Bars and High Speed Steel M2 Hot Rolled and annealed wire rods in coils	1.52 Kgs/Kg content in the export product
	6	72281090	High Speed Steel M2 Hot Rolled and annealed Round Bars and High Speed Steel M2 Hot Rolled and annealed wire rods in coils	Deleted
	7	72281090	High Speed Steel M2 Hot Rolled and annealed Round Bars and High Speed Steel M2 Hot Rolled and annealed wire rods in coils	Deleted
	8	72281090	High Speed Steel M2 Hot Rolled and annealed Round Bars and High Speed Steel M2 Hot Rolled and annealed wire rods in coils	1.52 Kgs/Kg content in the export product
Note: The import & export items at Sl. No. 6 & 7 may be deleted as per request of the firm. The wastage is allowed for items after affecting 20% recovery from Scrap. The firm should import relevant items only.				
RA concerned may take further necessary action as per the decision of NC.				

13	Case No.:5/12/80-ALC2/2018	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Approved
	HQ File :01/80/050/00278/AM19/	RLA File :03/94/040/00598/AM19/	Lic.No/Date:0310824375 11.10.2018	
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms on repeat basis as approved for AA No. 0310818273 dated 05.01.2018 in Meeting No. 03/80 dated 30.07.2020 as per comments of MSME as under:			
	Sl. No.	ITCHS Code	Import Item	Recommended Norms
	1	72281090	High Speed Steel M2(Hot Rolled & Annealed) Round Bars & High Speed Steel M2 (Hot Rolled And Annealed) Wire Rods In Coils	1.52 Kgs/Kg content in the export product
	2	72281090	High Speed Steel M2 (Hot Rolled & Annealed) Round Bars & High Speed Steel M2 (Hot Rolled And Annealed) Wire Rods In Coils	1.52 Kgs/Kg content in the export product
	3	72281090	High Speed Steel M2 (Hot Rolled & Annealed) Round Bars & High Speed Steel M2 (Hot Rolled And Annealed) Wire Rods In Coils	1.52 Kgs/Kg content in the export product
	4	72281090	High Speed Steel M2 (Hot Rolled & Annealed) Round Bars & High Speed Steel M2(Hot Rolled And Annealed) Wire Rods In Coils	1.52 Kgs/Kg content in the export product
	5	72281090	High Speed Steel M2 (Hot Rolled & Annealed) Round Bars & High Speed Steel M2 (Hot Rolled And Annealed) Wire Rods In Coils	1.52 Kgs/Kg content in the export product
	6	72281090	High Speed Steel M2 (Hot Rolled & Annealed) Round Bars & High Speed Steel M2 (Hot Rolled And Annealed) Wire Rods In Coils	Deleted
	7	72281090	High Speed Steel M2 (Hot Rolled & Annealed) Round Bars & High Speed Steel M2 (Hot Rolled And Annealed) Wire Rods In Coils	Deleted
	8	72281090	High Speed Steel M2 (Hot Rolled & Annealed) Round Bars & High Speed Steel M2 (Hot Rolled And Annealed) Wire Rods In Coils	1.52 Kgs/Kg content in the export product
	Note: The import & export items at Sl. No. 6 & 7 may be deleted as per request of the firm. The wastage is allowed for items after affecting 20% recovery from Scrap. The firm should import relevant items only.			
	RA concerned may take further necessary action as per the decision of NC.			

14	Case No.:12/12/80-ALC2/2018	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Approved
	HQ File :01/80/050/00285/AM19/	RLA File :03/94/040/00597/AM19/	Lic.No/Date:0310824374 11.10.2018	
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms on repeat basis as approved for AA No. 0310818273 dated 05.01.2018 in Meeting No. 03/80 dated 30.07.2020 as per comments of MSME as under:			
	Sl. No.	ITCHS Code	Import Item	Recommended Norms
	1	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars & High Speed Steel M2 (Hot Rolled And Annealed) Wire Rods In Coils	1.52 Kgs/Kg content in the export product
	2	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars & High Speed Steel M2 (Hot Rolled And Annealed) Wire Rods In Coils	1.52 Kgs/Kg content in the export product
	3	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars & High Speed Steel M2(Hot Rolled And Annealed) Wire Rods In Coils	1.52 Kgs/Kg content in the export product
	4	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars & High Speed Steel M2 (Hot Rolled And Annealed) Wire Rods In Coils	1.52 Kgs/Kg content in the export product
	5	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars & High Speed Steel M2(Hot Rolled And Annealed) Wire Rods In Coils	1.52 Kgs/Kg content in the export product
	6	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars & High Speed Steel M2 (Hot Rolled And Annealed) Wire Rods In Coils	Deleted
	7	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars & High Speed Steel M2 (Hot Rolled And Annealed) Wire Rods In Coils	Deleted
	8	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars & High Speed Steel M2 (Hot Rolled And Annealed) Wire Rods In Coils	1.52 Kgs/Kg content in the export product
	Note:			
	The import & export items at Sl. No. 6 & 7 may be deleted as per request of the firm. The wastage is allowed for items after affecting 20% recovery from Scrap. The firm should import relevant items only.			
	RA concerned may take further necessary action as per the decision of NC.			

15	Case No.: 1/12/80-ALC2/2018	Party Name: JAICO ENTERPRISE LLP	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Withdrawn
	HQ File :01/80/050/00274/AM19/	RLA File :03/94/040/00612/AM19/	Lic.No/Date:0310824420 12.10.2018	
	Decision: The Committee considered the case as per the agenda and noted that RA, Mumbai has updated the spreadsheet showing that the above AA has been surrendered . Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Mumbai . Case is withdrawn.			

16	Case No.: 23/12/80-ALC2/2018	Party Name: GENERAL INSTRUMENTS CONSORTIUM SOLE PROP. KULKARNI	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00296/AM19/	RLA File : 03/94/040/00640/AM19/	Lic.No/Date:0310824478 16.10.2018	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 16.01.2020 followed by reminders on 20.02.2020, 01.06.2020 & 31.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

17	Case No.: 267/15/80-ALC2/2018	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00609/AM19/	RLA File :03/95/040/00583/AM19/	Lic.No/Date:0310825583 11.12.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted the comments of Policy-IV received vide email dated 20.07.2020. Policy-IV stated in its comments that the firm may be not aware of the RMS guidelines and hence, NC-I may send a detailed letter to the firm, quoting requirement of submission of documents whenever a case is picked up under RMS, and state clearly that the documents are being asked as the case is picked up for detailed scrutiny. Therefore, keeping in view of comments of Policy-IV, the Committee decided to ask from the firm to submit the complete set of application along with all the relevant documents for examination of the case. Further, if the firm doesn't provide all the relevant documents within 15 days, then NC-1 may stop the facility of self-ratification for the firm and will pass a suitable order to the effect. Case is deferred.			

18	Case No.: 20/14/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00336/AM19/	RLA File :31/83/040/00150/AM19/	Lic.No/Date:3110067260 19.12.2018	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 14.07.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DHI for expediting the comments. Case is deferred.			

19	Case No.: 300/15/80-ALC2/2018	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00642/AM19/	RLA File :09/24/040/00487/AM19/	Lic.No/Date:0910067093 18.01.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 19.03.2020 followed by reminders on 01.06.2020 & 31.07.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

20	Case No.:313/15/80-ALC2/2018	Party Name: OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Approved
	HQ File :01/80/050/00655/AM19/	RLA File :05/24/040/00627/AM19/	Lic.No/Date:0510409545 31.01.2019	
	Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/29/2020-TSW dated 10.08.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

21	Case No.:310/15/80-ALC2/2018	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00652/AM19/	RLA File :53/24/040/00013/AM19/	Lic.No/Date:5310019913 05.02.2019	Pending with Dept. of C & PC
	Decision: The Committee considered the case as per the agenda and noted that no reply has been received yet from the firm against deficiency letter dated 21.08.2019 followed by reminders on 04.11.2019 & 16.01.2020 as raised by Consultant (Tech-1). The Committee also noted that a D.O. letter has been sent to the Department of C & PC on 30.07.2020 (similar cases) as no comments are being furnished by the Department of C & PC. However, no information has been received yet. Hence, the Committee decided to wait for the reply/comments. Case is deferred.			

22	Case No.:8/1/80-ALC2/2019	Party Name: DAGGER MASTER TOOL INDUSTRIES LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00756/AM19/	RLA File :03/94/040/01048/AM19/	Lic.No/Date:0310827404 01.03.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 22.07.2019 followed by reminders on 25.02.2020 & 03.06.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

23	Case No.:3/2/80-ALC2/2019	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00003/AM20/	RLA File :31/83/040/00298/AM19/	Lic.No/Date:3110067366 02.04.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 14.01.2020 followed by reminders on 19.03.2020 & 03.06.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

24	Case No.:2/4/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00017/AM20/	RLA File :31/83/040/00009/AM20/	Lic.No/Date:3110067390 24.04.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 04.10.2019 followed by reminders on 26.12.2019, 25.02.2020 & 16.06.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			
25	Case No.:3/4/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00018/AM20/	RLA File :31/83/040/00010/AM20/	Lic.No/Date:3110067391 24.04.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 04.10.2019 followed by reminders on 26.12.2019, 25.02.2020 & 16.06.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			
26	Case No.:4/4/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00019/AM20/	RLA File :31/83/040/00011/AM20/	Lic.No/Date:3110067392 24.04.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 04.10.2019 followed by reminders on 26.12.2019, 25.02.2020 & 16.06.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			
27	Case No.:5/4/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00020/AM20/	RLA File :05/24/040/00033/AM20/	Lic.No/Date:0510410376 25.04.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 26.12.2019 followed by reminders on 25.02.2020 & 16.06.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

28	Case No.:7/4/80-ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00022/AM20/	RLA File :05/24/040/00016/AM20/	Lic.No/Date:0510410395 26.04.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 31.07.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

29	Case No.:9/4/80-ALC2/2019	Party Name: ERBATECH MACHINERY P. LTD.	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00024/AM20/	RLA File :32/24/040/00004/AM20/	Lic.No/Date:3210078932 29.04.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and DHI informed vide letter dated 20.08.2020 that the firm's reply is incomplete as they have only submitted general calculation of @ 2% wastage. Therefore, the Committee decided to ask again from the firm to furnish the following information as per comments of DHI: 1. Calculation sheet of actual percentage of wastage at each stage of operation. Case is deferred.			

30	Case No.:13/4/80-ALC2/2019	Party Name: SRI RAM INDUSTRIES	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00028/AM20/	RLA File :04/24/040/00157/AM19/	Lic.No/Date:0410165532 01.05.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 04.10.2019 followed by reminders on 16.01.2020, 19.03.2020 & 18.08.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

31	Case No.:14/4/80-ALC2/2019	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT. LTD.	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00029/AM20/	RLA File :03/94/040/01131/AM19/	Lic.No/Date:0310828702 01.05.2019	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DPIIT for examination of the case on 31.07.2020 followed by a reminder on 17.08.2020. However, DPIIT informed that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

32	Case No.:15/4/80-ALC2/2019	Party Name: CHIRAG UDYOG	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00030/AM20/	RLA File :05/23/040/00054/AM20/	Lic.No/Date:0510410451 02.05.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and Consultant (Tech-3) informed that the firm's reply dated 18.06.2020 is deficient due to following reasons: 1. Sheet layout with wastage details is not given. 2. Details of total export to be made under AA are not given. Therefore, the Committee decided to ask from the firm to furnish the above mentioned deficiencies. Case is deferred.			
33	Case No.:16/4/80-ALC2/2019	Party Name: BLISS ANAND PVT. LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00031/AM20/	RLA File :05/23/040/00051/AM20/	Lic.No/Date:0510410480 03.05.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 25.02.2020 followed by reminders on 03.06.2020 & 31.07.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			
34	Case No.:21/4/80-ALC2/2019	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00036/AM20/	RLA File :05/24/040/00057/AM20/	Lic.No/Date:0510410488 06.05.2019	
	Decision: The Committee considered the case as per the agenda and noted that Consultant (Tech-1) has given written comments for import items at Sl. No. 2 to 13 and suggested to refer the case to Consultant (SKB) for comments on rest of the import items. Therefore, the Committee decided to refer the case to Consultant (SKB) for comments on rest of the items. Case is deferred.			
35	Case No.:19/4/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00034/AM20/	RLA File :05/24/040/00762/AM19/	Lic.No/Date:0510410518 08.05.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 26.12.2019 followed by reminders on 27.02.2020 & 03.06.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

36	Case No.:18/4/80-ALC2/2019	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00033/AM20/	RLA File :09/24/040/00058/AM20/	Lic.No/Date:0910067492 10.05.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 19.03.2020 followed by reminders on 01.06.2020, 03.06.2020 & 31.07.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			
37	Case No.:30/5/80-ALC2/2019	Party Name: TIAGO CHEM	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00068/AM20/	RLA File :34/24/040/00075/AM20/	Lic.No/Date:3410045178 30.05.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the firm has sent only a copy of AA without any annexure and in this regard a letter was sent to the firm & RA, Vadodara on 03.06.2020 followed by a reminder on 31.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			
38	Case No.:32/5/80-ALC2/2019	Party Name: FUTURE TECH ENGINEERING PVT. LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00070/AM20/	RLA File :07/24/040/00050/AM20/	Lic.No/Date:0710115000 31.05.2019	Pending with RA
	Decision: The Committee considered the case as per the agenda and noted that a letter was sent to RA, Bangalore requesting to submit a copy of the firm's application for examination of the case on 27.02.2020 followed by reminders on 03.06.2020 & 31.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			
39	Case No.:1/6/80-ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00072/AM20/	RLA File :05/24/040/00129/AM20/	Lic.No/Date:0510410810 04.06.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 31.07.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

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Case No.: 2/6/80-ALC2/2019	Party Name: LAXMI DENTAL EXPORT PVT. LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Approved		
HQ File :01/80/050/00073/AM20/	RLA File :03/95/040/00207/AM20/	Lic.No/Date:0310829403 04.06.2019			
Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of Consultant (Tech-1) as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
90212900	Aligner And Retainer Sheets	2000000 Number	34070090	Vivak Sheets	Nil wastage
Note: The import item should be of PETG Sheet of relevant thickness. The firm will account for the imported item in the export product.					
RA concerned may take further necessary action as per the decision of NC.					

41	Case No.:10/6/80-ALC2/2019	Party Name: TEMA INDIA LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Approved
	HQ File :01/80/050/00081/AM20/	RLA File :03/95/040/00229/AM20/	Lic.No/Date:0310829553 11.06.2019	
	Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/313/2019-TSW dated 04.08.2020. (Copy enclosed)			
	RA concerned may take further necessary action as per the decision of NC.			

42	Case No.:13/6/80-ALC2/2019	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00084/AM20/	RLA File :02/24/040/00038/AM20/	Lic.No/Date:0210209240 11.06.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 03.06.2020 followed by a reminder on 31.07.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm.			
	Case is deferred.			

43	Case No.:16/6/80-ALC2/2019	Party Name: TEMA INDIA LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00087/AM20/	RLA File :03/95/040/00239/AM20/	Lic.No/Date:0310829596 12.06.2019	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DPIIT for examination of the case on 18.08.2020. However, DPIIT informed that the case is under examination. Hence, the Committee decided to wait for the comments.			
	Case is deferred.			

44	Case No.: 21/6/80-ALC2/2019	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00092/AM20/	RLA File :05/23/040/00111/AM20/	Lic.No/Date:0510410946 14.06.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 26.12.2019 followed by reminders on 25.02.2020 & 03.06.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

45	Case No.: 1/8/80-ALC2/2019	Party Name: MODEL INFRA CORPORATION PRIVATE LIMITED	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00113/AM20/	RLA File :07/24/040/00081/AM20/	Lic.No/Date:0710115134 05.07.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 03.06.2020 followed by a reminder on 31.07.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

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Case No.: 3/8/80-ALC2/2019	Party Name: ULTRA ENGINEERS	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Approved		
HQ File :01/80/050/00115/AM20/	RLA File :31/83/040/00058/AM20/	Lic.No/Date:3110067470 10.07.2019			
Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of Consultant (Tech-3) as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
84139190	Parts Of Oil Field Equipment - Fluid End Assly XQMS 4 in W/ Plungers & Packing 101093094 (weight kg357569.20) (Weight /Piece - 2560 Kgs)	164 Number	72222099	Forging Fluid End-SS Quintuplex Monoblock 101052085d (164 Nos) (Equivalent Euro 3138800)	589988 Kgs including 65% wastage

RA concerned may take further necessary action as per the decision of NC.

47	Case No.: 9/8/80-ALC2/2019	Party Name: ANSTECH	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00121/AM20/	RLA File :34/24/040/00127/AM20/	Lic.No/Date:3410045281 15.07.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the firm has sent only a copy of AA without any annexure and in this regard a letter was sent to the firm & RA, Vadodara on 05.06.2020 followed by a reminder on 11.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

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Case No.:10/8/80-ALC2/2019	Party Name: ULTRA ENGINEERS	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Approved		
HQ File :01/80/050/00122/AM20/	RLA File :31/83/040/00056/AM20/	Lic.No/Date:3110067477 17.07.2019			
Decision: The Committee considered the case as per the agenda and decided to ratify the norms on repeat basis as approved for AA No. 3110067586 dated 05.11.2019 in Meeting No. 01/80 dated 20.05.2020 as per written comments of Consultant (Tech-3) as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
84139190	Parts Of Oil Field Equipment, *CARR/ TUBE, 3.12 ISGS NAL,6/60, 20KSI, 1FT Part No-102014363 (Export Product Net weight Total = 7.80 *58938 = 459716.40 Kg)	58938 Number	73043119	MECH Tubing 3.125 OD X 0 .313 Wall, 135KSI Yield 101395796 (Qty 120316.80FT)	1.10 Kgs/Kg content in the export product
Note: Type & grade of tubing will be same as used in export product.					
RA concerned may take further necessary action as per the decision of NC.					

49	Case No.:12/8/80-ALC2/2019	Party Name: ZOBELE INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00124/AM20/	RLA File :03/95/040/00352/AM20/	Lic.No/Date:0310830415 18.07.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of Consultant (Tech-3) :			
	- Generic name & catalogue of import items at Sl. No. 1 to 6. - Wastage claimed on raw material is nil and hence, provide explanation for how it is possible to manufacture items without any wastage.			
	Case is deferred.			

50	Case No.:3/9/80-ALC2/2019	Party Name: DYNA FORCE HYDRAULICS PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00128/AM20/	RLA File :31/83/040/00067/AM20/	Lic.No/Date:3110067484 25.07.2019	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per comments of MSME:			
	- To provide per unit weight of export item. - To provide blank size (in Kg). - Manufacturing process with step-wise wastage and material balancing.			
	Case is deferred.			

51	Case No.:2/10/80-ALC2/2019	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00140/AM20/	RLA File :04/24/040/00079/AM20/	Lic.No/Date:0410165942 07.08.2019	
	Decision: The Committee considered the case as per the agenda and noted that DHI in its comments stated that the items do not pertain to it and also raised certain queries. However, the matter was discussed in meeting and the Committee decided to refer the case to Consultant (Tech-3) for examination & comments. Case is deferred.			
52	Case No.:5/10/80-ALC2/2019	Party Name: JKS ENGINEERING	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00143/AM20/	RLA File :32/24/040/00033/AM20/	Lic.No/Date:3210079060 08.08.2019	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Coimbatore and in this regard a letter was sent to the firm & RA, Coimbatore on 16.01.2020 followed by reminders on 19.03.2020, 05.06.2020 & 11.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			
53	Case No.:6/10/80-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00144/AM20/	RLA File :34/24/040/00152/AM20/	Lic.No/Date:3410045365 09.08.2019	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Vadodara and in this regard a letter was sent to the firm & RA, Vadodara on 16.01.2020 followed by reminders on 20.03.2020, 15.06.2020 & 11.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			
54	Case No.:7/10/80-ALC2/2019	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00145/AM20/	RLA File :07/24/040/00106/AM20/	Lic.No/Date:0710115278 13.08.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 31.07.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

55	Case No.:19/10/80-ALC2/2019	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00157/AM20/	RLA File :09/24/040/00272/AM20/	Lic.No/Date:0910067939 27.08.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 25.02.2020 followed by reminders on 01.06.2020 & 31.07.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

56	Case No.:20/10/80-ALC2/2019	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00158/AM20/	RLA File :33/24/040/00017/AM20/	Lic.No/Date:3310030578 27.08.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 19.03.2020 followed by reminders on 01.06.2020 & 31.07.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

57	Case No.:36/11/80-ALC2/2004	Party Name: PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00162/AM20/	RLA File :02/24/040/00081/AM20/	Lic.No/Date:0210209409 02.09.2019	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Kolkata and in this regard a letter was sent to the firm & RA, Kolkata on 29.06.2020 followed by a reminder on 11.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

58	Case No.:38/11/80-ALC2/2004	Party Name: HANNING MOTORS INDIA P. LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00164/AM20/	RLA File :34/24/040/00169/AM20/	Lic.No/Date:3410045416 04.09.2019	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Vadodara and in this regard a letter was sent to the firm & RA, Vadodara on 05.06.2020 followed by a reminder on 11.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

59	Case No.:7/13/85-ALC3/2019	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/85/050/00082/AM20/	RLA File :31/83/040/00085/AM20/	Lic.No/Date:3110067530 11.09.2019	
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 18.08.2020 for examination of the case. However, the matter was discussed in the meeting and the Committee decided to refer the case to Consultant (TEC-3) for examination & comments. Case is deferred.			

60	Case No.:2/12/80-ALC2/2019	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00174/AM20/	RLA File :34/24/040/00185/AM20/	Lic.No/Date:3410045459 19.09.2019	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 17.08.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

61	Case No.:4/12/80-ALC2/2019	Party Name: FREUDENBERG FILTRATION TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00176/AM20/	RLA File :31/83/040/00008/AM20/	Lic.No/Date:3110067543 24.09.2019	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Pune and in this regard a letter was sent to the firm & RA, Pune on 16.01.2020 followed by reminders on 20.03.2020 & 11.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

62	Case No.:5/12/80-ALC2/2019	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00177/AM20/	RLA File :03/94/040/00480/AM20/	Lic.No/Date:0310831805 25.09.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of Consultant (SKB): 1. As per gross and net weight calculation sheet, the weight of each export item {BAL2A_Main Construction (Used in Missile Launcher)} is 1710.375 Kgs. However, the applicant has mentioned net weight of assembly is 1600 Kgs vide their email dated 20th June 2020. To clarify which one is correct and reasons of difference. 2. What is the justification of higher CIF value of imported Aluminum and Stainless-Steel items? To provide chemical and mechanical properties of each item of import. 3. To provide detail of each operation to be required on each item of import, which could justify higher wastage for fabrication of assembly parts of the above item of export by cutting, welding and machining operation. Case is deferred.			

63	Case No.:6/12/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00178/AM20/	RLA File :05/24/040/00338/AM20/	Lic.No/Date:0510411950 25.09.2019	Pending with RA/ Firm
Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, New Delhi and in this regard a letter was sent to the firm & RA, New Delhi on 16.01.2020 followed by reminders on 20.03.2020, 03.06.2020 & 11.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.				

64	Case No.:7/12/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00179/AM20/	RLA File :05/24/040/00340/AM20/	Lic.No/Date:0510411951 25.09.2019	Pending with RA/ Firm
Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, New Delhi and in this regard a letter was sent to the firm & RA, New Delhi on 16.01.2020 followed by reminders on 20.03.2020, 03.06.2020 & 11.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.				

65	Case No.:8/12/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00180/AM20/	RLA File :09/24/040/00336/AM20/	Lic.No/Date:0910068046 27.09.2019	Pending with DHI
Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 17.08.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.				

66	Case No.:11/12/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00183/AM20/	RLA File :09/24/040/00345/AM20/	Lic.No/Date:0910068052 01.10.2019	Pending with DHI
Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 17.08.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.				

67	Case No.:12/12/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00184/AM20/	RLA File :09/24/040/00344/AM20/	Lic.No/Date:0910068053 01.10.2019	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 17.08.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

68	Case No.:13/12/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00185/AM20/	RLA File :09/24/040/00346/AM20/	Lic.No/Date:0910068054 01.10.2019	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 17.08.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

69	Case No.:3/14/80-ALC2/2019	Party Name: LOTUS AVIATION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00199/AM20/	RLA File :05/23/040/00283/AM20/	Lic.No/Date:0510412171 17.10.2019	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 18.08.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

70	Case No.:4/14/80-ALC2/2019	Party Name: NIDEC INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00200/AM20/	RLA File :05/24/040/00403/AM20/	Lic.No/Date:0510412197 21.10.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 19.03.2020 followed by reminders on 15.06.2020 & 31.07.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

71	Case No.:5/14/80-ALC2/2019	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00201/AM20/	RLA File :02/24/040/00100/AM20/	Lic.No/Date:0210209491 22.10.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that Consultant (Tech-1) has only given written comments for import items at Sl. No. 2 to 4. However, the matter was discussed in the meeting and on the advice of Consultant (SKB), the Committee decided to ask from the firm to furnish following information for the import item at Sl. No. 1: 1. To submit the justification for higher wastage with detailed process on the use of steel plate along with stage wise wastage at each operation involved. Case is deferred.			

72	Case No.:6/14/80-ALC2/2019	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00202/AM20/	RLA File :02/24/040/00107/AM20/	Lic.No/Date:0210209503 23.10.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that Consultant (Tech-1) has only given written comments for import items at Sl. No. 2 to 4. However, the matter was discussed in the meeting and on the advice of Consultant (SKB), the Committee decided to ask from the firm to furnish following information for the import item at Sl. No. 1: 1. To submit the justification for higher wastage with detailed process on the use of steel plate along with stage wise wastage at each operation involved. Case is deferred.			

73	Case No.:7/14/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00203/AM20/	RLA File :31/83/040/00096/AM20/	Lic.No/Date:3110067581 23.10.2019	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Pune and in this regard a letter was sent to the firm & RA, Pune on 16.01.2020 followed by reminders on 20.03.2020, 16.06.2020 & 04.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

74	Case No.:9/14/80-ALC2/2019	Party Name: HITAISHI KK MANUFACTURING COMPANY PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00205/AM20/	RLA File : 02/24/040/00111/AM20/	Lic.No/Date:0210209515 28.10.2019	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Kolkata and in this regard a letter was sent to the firm & RA, Kolkata on 16.01.2020 followed by reminders on 20.03.2020, 15.06.2020 & 04.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			
75	Case No.:10/14/80-ALC2/2019	Party Name: TENOVA INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00206/AM20/	RLA File :07/24/040/00154/AM20/	Lic.No/Date:0710115616 28.10.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 19.03.2020 followed by reminders on 15.06.2020 & 31.07.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			
76	Case No.:11/14/80-ALC2/2019	Party Name: FERRA AEROSPACE PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00207/AM20/	RLA File :07/24/040/00164/AM20/	Lic.No/Date:0710115617 29.10.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 15.06.2020 followed by a reminder on 04.08.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			
77	Case No.:12/14/80-ALC2/2019	Party Name: MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File : 01/80/050/00208/AM20/	RLA File : 07/24/040/00156/AM20/	Lic.No/Date:0710115619 29.10.2019	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Bangalore and in this regard a letter was sent to the firm & RA, Bangalore on 16.01.2020 followed by reminders on 20.03.2020, 15.06.2020 & 11.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

78	Case No.: 1/16/80-ALC2/2019	Party Name: AYYAPPA CNC PVT. LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00211/AM20/	RLA File :07/24/040/00170/AM20/	Lic.No/Date:0710115658 08.11.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

79	Case No.:3/16/80-ALC2/2019	Party Name: SAMIRI EQUIPMENTS & ENGINEERS PVT. LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00213/AM20/	RLA File :03/95/040/00758/AM20/	Lic.No/Date:0310832707 11.11.2019	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 01.01.2020 followed by reminders on 26.02.2020 & 15.06.2020. However, no information has been received so far. Therefore, the Committee decided to remind again RA, Mumbai & the firm for submitting the complete set of application. Case is deferred.			

80	Case No.:5/16/80-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00215/AM20/	RLA File :34/24/040/00242/AM20/	Lic.No/Date:3410045605 13.11.2019	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Vadodara and in this regard a letter was sent to the firm & RA, Vadodara on 01.01.2020 followed by reminders on 26.02.2020, 15.06.2020 & 17.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

81	Case No.:4/16/80-ALC2/2019	Party Name: BLISS ANAND PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00214/AM20/	RLA File :05/23/040/00311/AM20/	Lic.No/Date:0510412485 14.11.2019	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 18.08.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to wait for the comments. Case is deferred.			
82	Case No.:6/16/80-ALC2/2019	Party Name: NUCON AEROSPACE PVT. LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00216/AM20/	RLA File :09/24/040/00409/AM20/	Lic.No/Date:0910068185 14.11.2019	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Hyderabad and in this regard a letter was sent to the firm & RA, Hyderabad on 01.01.2020 followed by reminders on 26.02.2020 & 16.06.2020. However, no information has been received so far. Therefore, the Committee decided to remind again RA, Hyderabad & the firm for submitting the complete set of application. Case is deferred.			
83	Case No.:8/16/80-ALC2/2019	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00218/AM20/	RLA File :09/24/040/00408/AM20/	Lic.No/Date:0910068192 18.11.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 01.06.2020 followed by a reminder on 31.07.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			
84	Case No.:9/16/80-ALC2/2019	Party Name: KUVAWALA CORE DRILL EQUIPMENT PVT. LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00219/AM20/	RLA File :03/94/040/00644/AM20/	Lic.No/Date:0310832842 18.11.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 04.08.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

85	Case No.:10/16/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00220/AM20/	RLA File :05/24/040/00462/AM20/	Lic.No/Date:0510412549 19.11.2019	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, New Delhi and in this regard a letter was sent to the firm & RA, New Delhi on 01.01.2020 followed by reminders on 25.02.2020, 03.06.2020 & 11.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

86	Case No.:13/16/80-ALC2/2019	Party Name: OAM SAAI INTERNATIONAL INC.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00223/AM20/	RLA File :05/24/040/00479/AM20/	Lic.No/Date:0510412570 21.11.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 16.06.2020 followed by a reminder on 04.08.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

87	Case No.:15/16/80-ALC2/2019	Party Name: L & T-MHPS BOILERS PVT. LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00225/AM20/	RLA File :03/95/040/00808/AM20/	Lic.No/Date:0310832929 21.11.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 04.08.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

88	Case No.:16/16/80-ALC2/2019	Party Name: VALEO INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00226/AM20/	RLA File :04/24/040/00131/AM20/	Lic.No/Date:0410166294 21.11.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of MSME : 1. Net content of Sl. No. 4 & 5 in per unit item of export. Case is deferred.			

89	Case No.: 19/16/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00229/AM20/	RLA File :31/83/040/00115/AM20/	Lic.No/Date:3110067611 26.11.2019	Pending with RA/ Firm
Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Pune and in this regard a letter was sent to the firm & RA, Pune on 01.01.2020 followed by reminders on 25.02.2020, 03.06.2020 & 11.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.				

89	Case No.: 18/16/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00228/AM20/	RLA File :05/24/040/00499/AM20/	Lic.No/Date:0510412651 26.11.2019	Pending with RA/ Firm
Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, New Delhi and in this regard a letter was sent to the firm & RA, New Delhi on 01.01.2020 followed by reminders on 26.02.2020, 16.06.2020 & 04.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.				

91	Case No.: 2/18/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PV. LTD.	Meet No/Date: 4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00247/AM20/	RLA File :05/24/040/00489/AM20/	Lic.No/Date:0510412701 29.11.2019	Pending with DPIIT
Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT for examination of the case on 16.06.2020 followed by a reminder on 17.08.2020. However, DPIIT informed that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.				

92	Case No.: 5/18/80-ALC2/2019	Party Name: ZTT INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Approved
	HQ File :01/80/050/00250/AM20/	RLA File :04/24/040/00137/AM20/	Lic.No/Date:0410166342 10.12.2019	
Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of MeitY vide U. O. No.: W-21/37/2020-IPHW-MeitY dated 23.07.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.				

93	Case No.:4/18/80-ALC2/2019	Party Name: ZECHA PRECISION TOOLS LIMITED	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00249/AM20/	RLA File :03/95/040/00892/AM20/	Lic.No/Date:0310833334 11.12.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of MSME : 1. Size and per unit weight of items to be exported and their corresponding blank sizes and numbers. 2. Manufacturing process with step-wise wastage and material balancing. Case is deferred.			

94	Case No.:7/18/80-ALC2/2019	Party Name: GAUPAD INDUSTRY	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00252/AM20/	RLA File :05/23/040/00329/AM20/	Lic.No/Date:0510412855 11.12.2019	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to Consultant (SKB) for examination & comments as per advice of Consultant (Tech-1) . Case is deferred.			

95	Case No.:8/18/80-ALC2/2019	Party Name: CRYSTAL INDUSTRIAL SYNDICATE PVT. LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00253/AM20/	RLA File :03/94/040/00752/AM20/	Lic.No/Date:0310833379 12.12.2019	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 24.01.2020 followed by reminders on 20.03.2020, 16.06.2020 & 11.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

96	Case No.:9/18/80-ALC2/2019	Party Name: RONCH POLYMERS PVT. LTD.	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00254/AM20/	RLA File :03/95/040/00887/AM20/	Lic.No/Date:0310833381 12.12.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 04.08.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

97	Case No.:10/18/80-ALC2/2019	Party Name: TPI COMPOSITES INDIA LLP	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00255/AM20/	RLA File :04/24/040/00138/AM20/	Lic.No/Date:0410166360 13.12.2019	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Chennai and in this regard a letter was sent to the firm & RA, Chennai on 17.01.2020 followed by reminders on 20.03.2020 & 16.06.2020. However, no information has been received so far. Therefore, the Committee decided to remind again RA, Chennai & the firm for submitting the complete set of application.			
	Case is deferred.			

98	Case No.:12/18/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00257/AM20/	RLA File :05/24/040/00555/AM20/	Lic.No/Date:0510412920 16.12.2019	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, New Delhi and in this regard a letter was sent to the firm & RA, New Delhi on 17.01.2020 followed by reminders on 20.03.2020, 03.06.2020 & 11.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case.			
	Case is deferred.			

99	Case No.:13/18/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00258/AM20/	RLA File :09/24/040/00455/AM20/	Lic.No/Date:0910068287 17.12.2019	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 17.08.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.			
	Case is deferred.			

100	Case No.:14/18/80-ALC2/2019	Party Name: KELVION INDIA PVT. LTD.	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00259/AM20/	RLA File :03/94/040/00474/AM20/	Lic.No/Date:0310833455 17.12.2019	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 17.08.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm.			
	Case is deferred.			

101	Case No.:15/18/80-ALC2/2019	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00260/AM20/	RLA File :05/24/040/00559/AM20/	Lic.No/Date:0510412951 18.12.2019	
	Decision: The Committee considered the case as per the agenda and noted that Consultant (Tech-1) has given written comments for import items at Sl. No. 4 to 16 and suggested to refer the case to Consultant (SKB) for comments on rest of the import items. Therefore, the Committee decided to refer the case to Consultant (SKB) for comments on rest of the items. Case is deferred.			

102	Case No.:16/18/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00261/AM20/	RLA File :05/24/040/00572/AM20/	Lic.No/Date:0510412958 18.12.2019	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, New Delhi and in this regard a letter was sent to the firm & RA, New Delhi on 17.01.2020 followed by reminders on 20.03.2020, 03.06.2020 & 11.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

103	Case No.:17/18/80-ALC2/2019	Party Name: ZECHA PRECISION TOOLS LIMITED	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00262/AM20/	RLA File :03/95/040/00919/AM20/	Lic.No/Date:0310833525 18.12.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of MSME : 1. Size and per unit weight of items to be exported and their corresponding blank sizes and numbers. 2. Manufacturing process with step-wise wastage and material balancing. Case is deferred.			

104	Case No.:18/18/80-ALC2/2019	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00263/AM20/	RLA File :03/95/040/00907/AM20/	Lic.No/Date:0310833550 19.12.2019	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 17.01.2020 followed by reminders on 20.03.2020, 16.06.2020 & 11.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

105	Case No.:19/18/80-ALC2/2019	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00264/AM20/	RLA File :03/94/040/00773/AM20/	Lic.No/Date:0310833585 20.12.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 04.08.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

106	Case No.:1/20/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00283/AM20/	RLA File :31/83/040/00132/AM20/	Lic.No/Date:3110067650 07.01.2020	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Pune and in this regard a letter was sent to the firm & RA, Pune on 03.02.2020 followed by reminders on 25.02.2020, 16.06.2020 & 04.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

107	Case No.:3/20/80-ALC2/2019	Party Name: HUMANETICS INNOVATIVE SOLUTIONS INDIA PRIVATE LIMI	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00285/AM20/	RLA File :07/24/040/00227/AM20/	Lic.No/Date:0710116010 09.01.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIT was sent to the firm on 04.08.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

108	Case No.:4/20/80-ALC2/2019	Party Name: FITWEL GASKET COMPANY (INDIA) PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Approved
	HQ File :01/80/050/00286/AM20/	RLA File :31/83/040/00134/AM20/	Lic.No/Date:3110067657 13.01.2020	
	Decision: The Committee considered the case as per agenda and Consultant (Tech-3) informed that the firm has imported item at Sl. No. 2 only & exported item at Sl. No. 2. And also, the firm has requested to delete the rest of import & export items. Therefore, as per written comments of Consultant (Tech-3), the Committee decided to ratify the following ad-hoc norms: Export items: - For export item at Sl. No. 2- Net content may be replaced by weight- 0.535 Kg/Pc. Import items: - The quantity of import item at Sl. No. 2 may be allowed as 34885 Kgs including 15% wastage after 1/3rd recovery. Note: All other items of export & import may be deleted as requested by the firm. RA concerned may take further necessary action as per the decision of NC.			

109	Case No.:5/20/80-ALC2/2019	Party Name: STEEL STRONG VALVES (I) PVT.LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00287/AM20/	RLA File :03/95/040/01007/AM20/	Lic.No/Date:0310834108 13.01.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 04.08.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

110	Case No.:7/20/80-ALC2/2019	Party Name: ARIHANT INDUSTRIES	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00289/AM20/	RLA File :33/24/040/00031/AM20/	Lic.No/Date:3310030641 13.01.2020	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Panipat and in this regard a letter was sent to the firm & RA, Panipat on 03.02.2020 followed by reminders on 26.02.2020 & 16.06.2020. However, no information has been received so far. Therefore, the Committee decided to remind RA, Panipat & the firm for submitting the complete set of application. Case is deferred.			

111	Case No.:6/20/80-ALC2/2019	Party Name: SULZER PUMPS INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00288/AM20/	RLA File :03/95/040/01012/AM20/	Lic.No/Date:0310834142 14.01.2020	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 03.02.2020 followed by reminders on 26.02.2020, 16.06.2020 & 11.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

112	Case No.:9/20/80-ALC2/2019	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00291/AM20/	RLA File :02/24/040/00159/AM20/	Lic.No/Date:0210209681 14.01.2020	
	Decision: The Committee considered the case as per the agenda and the representative of MSME informed that the firm's reply is incomplete as they have not given the net content of the import item in per unit of export product. The firm has given only details of the quantity required for per unit of export item. Therefore, the Committee decided to ask again from the firm to furnish the following information as per advice of the representative of MSME : 1. To provide net content of the import item in per unit of export product. Case is deferred.			

113	Case No.:10/20/80-ALC2/2019	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Approved
	HQ File :01/80/050/00292/AM20/	RLA File :03/94/040/00848/AM20/	Lic.No/Date:0310834274 17.01.2020	
	Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/23/2019-TSW dated 20.07.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

114	Case No.:11/20/80-ALC2/2019	Party Name: ANSTECH	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00293/AM20/	RLA File :34/24/040/00313/AM20/	Lic.No/Date:3410045793 17.01.2020	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Vadodara and in this regard a letter was sent to the firm & RA, Vadodara on 03.02.2020 followed by reminders on 26.02.2020, 16.06.2020 & 11.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

115	Case No.:12/20/80-ALC2/2019	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00294/AM20/	RLA File :05/24/040/00664/AM20/	Lic.No/Date:0510413364 17.01.2020	
	Decision: The Committee considered the case as per the agenda and noted that Consultant (Tech-1) has given written comments for import items at Sl. No. 4 to 17 and suggested to refer the case to Consultant (SKB) for comments on rest of the import items. Therefore, the Committee decided to refer the case to Consultant (SKB) for comments on rest of the items. Case is deferred.			

116	Case No.:16/21/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00310/AM20/	RLA File :09/24/040/00525/AM20/	Lic.No/Date:0910068424 29.01.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of Consultant (SKB): 1. What is the exact name of the export product? 2. Provide complete neat coloured drawing of the product with Top, Side and Front View and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds of 85 mm size for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine part. Give complete reasons for such a huge wastage. 8. A Video film on complete operations (cutting, forging and machining) for manufacturing of export item. Case is deferred.			

117	Case No.:1/22/80-ALC2/2019	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00327/AM20/	RLA File :05/23/040/00426/AM20/	Lic.No/Date:0510413542 10.02.2020	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, New Delhi and in this regard a letter was sent to the firm & RA, New Delhi on 23.06.2020 followed by a reminder on 11.08.2020. However, no information has been received so far. Therefore, the Committee decided to remind RA, New Delhi & the firm for submitting the complete set of application. Case is deferred.			

118	Case No.:2/22/80-ALC2/2019	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00328/AM20/	RLA File :05/23/040/00427/AM20/	Lic.No/Date:0510413543 10.02.2020	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, New Delhi and in this regard a letter was sent to the firm & RA, New Delhi on 23.06.2020 followed by a reminder on 11.08.2020. However, no information has been received so far. Therefore, the Committee decided to remind RA, New Delhi & the firm for submitting the complete set of application. Case is deferred.			

119	Case No.:7/22/80-ALC2/2019	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00333/AM20/	RLA File :05/23/040/00429/AM20/	Lic.No/Date:0510413567 10.02.2020	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 11.08.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

120	Case No.:8/22/80-ALC2/2019	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00334/AM20/	RLA File :05/23/040/00433/AM20/	Lic.No/Date:0510413568 10.02.2020	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, New Delhi and in this regard a letter was sent to the firm & RA, New Delhi on 23.06.2020 followed by a reminder on 11.08.2020. However, no information has been received so far. Therefore, the Committee decided to remind RA, New Delhi & the firm for submitting the complete set of application. Case is deferred.			

121	Case No.:9/22/80-ALC2/2019	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00335/AM20/	RLA File :05/23/040/00434/AM20/	Lic.No/Date:0510413570 10.02.2020	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, New Delhi and in this regard a letter was sent to the firm & RA, New Delhi on 23.06.2020 followed by a reminder on 11.08.2020. However, no information has been received so far. Therefore, the Committee decided to remind RA, New Delhi & the firm for submitting the complete set of application. Case is deferred.			

122	Case No.:10/22/80-ALC2/2019	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00336/AM20/	RLA File :05/23/040/00435/AM20/	Lic.No/Date:0510413571 10.02.2020	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, New Delhi and in this regard a letter was sent to the firm & RA, New Delhi on 23.06.2020 followed by a reminder on 11.08.2020. However, no information has been received so far. Therefore, the Committee decided to remind RA, New Delhi & the firm for submitting the complete set of application. Case is deferred.			

123	Case No.:11/22/80-ALC2/2019	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00337/AM20/	RLA File :05/23/040/00436/AM20/	Lic.No/Date:0510413572 10.02.2020	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, New Delhi and in this regard a letter was sent to the firm & RA, New Delhi on 23.06.2020 followed by a reminder on 11.08.2020. However, no information has been received so far. Therefore, the Committee decided to remind RA, New Delhi & the firm for submitting the complete set of application. Case is deferred.			

124	Case No.:12/22/80-ALC2/2019	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00338/AM20/	RLA File :05/23/040/00437/AM20/	Lic.No/Date:0510413573 10.02.2020	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, New Delhi and in this regard a letter was sent to the firm & RA, New Delhi on 23.06.2020 followed by a reminder on 11.08.2020. However, no information has been received so far. Therefore, the Committee decided to remind RA, New Delhi & the firm for submitting the complete set of application. Case is deferred.			

125	Case No.:13/22/80-ALC2/2019	Party Name: DEE DEVELOPMENT ENGINEERS LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00339/AM20/	RLA File :05/23/040/00432/AM20/	Lic.No/Date:0510413575 10.02.2020	
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (Tech-3) on 28.07.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to wait for comments. Case is deferred.			

126	Case No.:14/22/80-ALC2/2019	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00340/AM20/	RLA File :05/23/040/00428/AM20/	Lic.No/Date:0510413578 11.02.2020	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 11.08.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

127	Case No.:16/22/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00342/AM20/	RLA File :05/24/040/00719/AM20/	Lic.No/Date:0510413598 12.02.2020	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 11.08.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

128	Case No.:17/22/80-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00343/AM20/	RLA File :34/24/040/00355/AM20/	Lic.No/Date:3410045867 12.02.2020	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Vadodara and in this regard a letter was sent to the firm & RA, Vadodara on 23.06.2020 followed by a reminder on 11.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

129	Case No.:18/22/80-ALC2/2019	Party Name: SCHUCH REEDS INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00344/AM20/	RLA File :31/83/040/00152/AM20/	Lic.No/Date:3110067684 13.02.2020	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Pune and in this regard a letter was sent to the firm & RA, Pune on 23.06.2020 followed by a reminder on 18.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

130	Case No.:19/22/80-ALC2/2019	Party Name: HFCL LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00345/AM20/	RLA File :05/23/040/00443/AM20/	Lic.No/Date:0510413626 14.02.2020	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, New Delhi and in this regard a letter was sent to the firm & RA, New Delhi on 23.06.2020 followed by a reminder on 18.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

131	Case No.:3/24/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00360/AM20/	RLA File :31/83/040/00160/AM20/	Lic.No/Date:3110067707 06.03.2020	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Pune and in this regard a letter was sent to the firm & RA, Pune on 26.02.2020 followed by reminders on 16.06.2020 & 04.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

132	Case No.:4/24/80-ALC2/2019	Party Name: ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Approved
	HQ File :01/80/050/00361/AM20/	RLA File :31/83/040/00146/AM20/	Lic.No/Date:3110067708 06.03.2020	
	Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/25/2019-TSW dated 06.08.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

133	Case No.:5/24/80-ALC2/2019	Party Name: ULTRA ENGINEERS	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00362/AM20/	RLA File :31/83/040/00162/AM20/	Lic.No/Date:3110067709 06.03.2020	Pending with Tech-3
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (Tech-3) on 02.07.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (Tech-3) for expediting the comments. Case is deferred.			

134	Case No.:6/24/80-ALC2/2019	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00363/AM20/	RLA File :04/24/040/00195/AM20/	Lic.No/Date:0410166600 09.03.2020	
	Decision: The Committee considered the case as per the agenda and noted that DHI in its comments stated that the items do not pertain to it and also raised certain queries. However, the matter was discussed in meeting and the Committee decided to refer the case to Consultant (Tech-3) for examination & comments. Case is deferred.			

135	Case No.:7/24/80-ALC2/2019	Party Name: TEMA INDIA LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00364/AM20/	RLA File :03/95/040/01160/AM20/	Lic.No/Date:0310835306 09.03.2020	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 23.06.2020 followed by a reminder on 18.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

136	Case No.:8/24/80-ALC2/2019	Party Name: SHAKTI PUMPS INDIA LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00365/AM20/	RLA File :56/24/040/00031/AM20/	Lic.No/Date:5610005840 09.03.2020	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Indore and in this regard a letter was sent to the firm & RA, Indore on 23.06.2020 followed by a reminder on 18.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

137	Case No.:9/24/80-ALC2/2019	Party Name: SHAKTI PUMPS INDIA LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00366/AM20/	RLA File :56/24/040/00042/AM20/	Lic.No/Date:5610005841 09.03.2020	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Indore and in this regard a letter was sent to the firm & RA, Indore on 23.06.2020 followed by a reminder on 18.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

138	Case No.:10/24/80-ALC2/2019	Party Name: HONDA TRADING CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00367/AM20/	RLA File :05/23/040/00449/AM20/	Lic.No/Date:0510413853 12.03.2020	Pending with Tech-3
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (Tech-3) on 09.07.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to wait for comments. Case is deferred.			

139	Case No.:11/24/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00368/AM20/	RLA File :34/24/040/00382/AM20/	Lic.No/Date:3410045945 12.03.2020	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Vadodara and in this regard a letter was sent to the firm & RA, Vadodara on 23.06.2020 followed by a reminder on 11.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

140	Case No.:12/24/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00369/AM20/	RLA File :34/24/040/00383/AM20/	Lic.No/Date:3410045946 12.03.2020	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Vadodara and in this regard a letter was sent to the firm & RA, Vadodara on 23.06.2020 followed by a reminder on 11.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

141	Case No.:13/24/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00370/AM20/	RLA File :34/24/040/00384/AM20/	Lic.No/Date:3410045947 12.03.2020	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Vadodara and in this regard a letter was sent to the firm & RA, Vadodara on 23.06.2020 followed by a reminder on 17.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			
142	Case No.:14/24/80-ALC2/2019	Party Name: S K INDUSTRIES	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00371/AM20/	RLA File :34/24/040/00387/AM20/	Lic.No/Date:3410045951 12.03.2020	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Vadodara and in this regard a letter was sent to the firm & RA, Vadodara on 23.06.2020 followed by a reminder on 18.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			
143	Case No.:15/24/80-ALC2/2019	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00372/AM20/	RLA File :07/24/040/00287/AM20/	Lic.No/Date:0710116245 12.03.2020	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Bangalore and in this regard a letter was sent to the firm & RA, Bangalore on 23.06.2020 followed by a reminder on 18.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			
144	Case No.:16/24/80-ALC2/2019	Party Name: SHREE LAXMI GLASSTECH	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00373/AM20/	RLA File :13/24/040/00207/AM20/	Lic.No/Date:1310049548 13.03.2020	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Jaipur and in this regard a letter was sent to the firm & RA, Jaipur on 23.06.2020 followed by a reminder on 18.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

145	Case No.:17/24/80-ALC2/2019	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00374/AM20/	RLA File :03/94/040/01027/AM20/	Lic.No/Date:0310835424 17.03.2020	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was forwarded to DPIIT on 10.08.2020 for examination of the case. However, DPIIT informed that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

146	Case No.:18/24/80-ALC2/2019	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00375/AM20/	RLA File :08/24/040/00406/AM20/	Lic.No/Date:0810147487 17.03.2020	
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (Tech-1) on 28.07.2020 for examination of the case. However, in the meeting, Consultant (Tech-1) requested to send physical file of the case for examination. Therefore, the Committee decided to send physical file to Consultant (Tech-1) for examination of the case. Case is deferred.			

147	Case No.:19/24/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00376/AM20/	RLA File :09/24/040/00624/AM20/	Lic.No/Date:0910068587 18.03.2020	Pending with Consultant (SKB)
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (SKB) on 19.08.2020 for examination of the case. However, comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

148	Case No.:1/2/80-ALC2/2020	Party Name: MICRON INSTRUMENTS PVT. LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Approved
	HQ File :01/80/050/00431/AM21/	RLA File :05/24/040/00040/AM21/	Lic.No/Date:0510414152 13.05.2020	
	Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/17/2019-TSW dated 10.08.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

149	Case No.:2/2/80-ALC2/2020	Party Name: MICRON INSTRUMENTS PVT. LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Approved
	HQ File :01/80/050/00432/AM21/	RLA File :05/24/040/00041/AM21/	Lic.No/Date:0510414153 13.05.2020	
	Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/17/2019-TSW dated 10.08.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

150	Case No.:3/2/80-ALC2/2020	Party Name: MICRON INSTRUMENTS PVT. LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Approved
	HQ File :01/80/050/00433/AM21/	RLA File :05/24/040/00042/AM21/	Lic.No/Date:0510414154 13.05.2020	
	Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/17/2019-TSW dated 10.08.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

151	Case No.:4/2/80-ALC2/2020	Party Name: MICRON INSTRUMENTS PVT. LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00434/AM21/	RLA File :05/24/040/00045/AM21/	Lic.No/Date:0510414168 13.05.2020	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 18.08.2020 for examination of the case. However, DPIIT informed that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

152	Case No.:5/2/80-ALC2/2020	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00435/AM21/	RLA File :34/24/040/00031/AM21/	Lic.No/Date:3410046058 14.05.2020	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Vadodara and in this regard a letter was sent to the firm & RA, Vadodara on 17.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

153	Case No.:6/2/80-ALC2/2020	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00436/AM21/	RLA File :34/24/040/00032/AM21/	Lic.No/Date:3410046059 14.05.2020	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Vadodara and in this regard a letter was sent to the firm & RA, Vadodara on 17.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

154	Case No.:11/2/80-ALC2/2020	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00441/AM21/	RLA File :34/24/040/00399/AM20/	Lic.No/Date:3410046073 15.05.2020	Pending with RA/ Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Vadodara and in this regard a letter was sent to the firm & RA, Vadodara on 17.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

155	Case No.:13/2/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00443/AM21/	RLA File :09/24/040/00087/AM21/	Lic.No/Date:0910068749 15.05.2020	Pending with Consultant (SKB)
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (SKB) on 19.08.2020 for examination of the case. However, comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

156	Case No.:14/2/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00444/AM21/	RLA File :09/24/040/00089/AM21/	Lic.No/Date:0910068750 15.05.2020	Pending with Consultant (SKB)
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (SKB) on 19.08.2020 for examination of the case. However, comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

157	Case No.:15/2/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00445/AM21/	RLA File :09/24/040/00086/AM21/	Lic.No/Date:0910068751 15.05.2020	Pending with Consultant (SKB)
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (SKB) on 19.08.2020 for examination of the case. However, comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

158	Case No.:16/2/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00446/AM21/	RLA File :09/24/040/00096/AM21/	Lic.No/Date:0910068752 15.05.2020	Pending with Consultant (SKB)
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (SKB) on 19.08.2020 for examination of the case. However, comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

159	Case No.:17/2/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00447/AM21/	RLA File :09/24/040/00092/AM21/	Lic.No/Date:0910068753 15.05.2020	Pending with Consultant (SKB)
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (SKB) on 19.08.2020 for examination of the case. However, comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

160	Case No.:18/2/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00448/AM21/	RLA File :09/24/040/00090/AM21/	Lic.No/Date:0910068754 15.05.2020	Pending with Consultant (SKB)
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (SKB) on 19.08.2020 for examination of the case. However, comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

161	Case No.:19/2/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00449/AM21/	RLA File :09/24/040/00088/AM21/	Lic.No/Date:0910068755 15.05.2020	Pending with Consultant (SKB)
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (SKB) on 19.08.2020 for examination of the case. However, comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

162	Case No.:20/2/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00450/AM21/	RLA File :09/24/040/00085/AM21/	Lic.No/Date:0910068756 15.05.2020	Pending with Consultant (SKB)
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (SKB) on 19.08.2020 for examination of the case. However, comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

163	Case No.:21/2/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00451/AM21/	RLA File :09/24/040/00093/AM21/	Lic.No/Date:0910068757 15.05.2020	Pending with Consultant (SKB)
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (SKB) on 19.08.2020 for examination of the case. However, comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

164	Case No.:22/2/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00452/AM21/	RLA File :09/24/040/00094/AM21/	Lic.No/Date:0910068758 15.05.2020	Pending with Consultant (SKB)
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (SKB) on 19.08.2020 for examination of the case. However, comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

165	Case No.:23/2/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00453/AM21/	RLA File :09/24/040/00091/AM21/	Lic.No/Date:0910068759 15.05.2020	Pending with Consultant (SKB)
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (SKB) on 19.08.2020 for examination of the case. However, comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

166	Case No.:24/2/80-ALC2/2020	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00454/AM21/	RLA File :09/24/040/00082/AM21/	Lic.No/Date:0910068760 18.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Hyderabad and in this regard a letter was sent to the firm & RA, Hyderabad on 31.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

167	Case No.:25/2/80-ALC2/2020	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00455/AM21/	RLA File :09/24/040/00083/AM21/	Lic.No/Date:0910068770 18.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Hyderabad and in this regard a letter was sent to the firm & RA, Hyderabad on 31.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

168	Case No.:28/2/80-ALC2/2020	Party Name: VENUS SAFETY & HEALTH PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00458/AM21/	RLA File :03/95/040/00090/AM21/	Lic.No/Date:0310836278 20.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 17.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

169	Case No.:37/2/80-ALC2/2020	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00467/AM21/	RLA File :03/94/040/00083/AM21/	Lic.No/Date:0310836284 20.05.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the firm on 04.08.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

170	Case No.:26/2/80-ALC2/2020	Party Name: TPI COMPOSITES INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00456/AM21/	RLA File :04/24/040/00012/AM21/	Lic.No/Date:0410166764 21.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Chennai and in this regard a letter was sent to the firm & RA, Chennai on 17.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

171	Case No.: 27/2/80-ALC2/2020	Party Name: TPI COMPOSITES INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00457/AM21/	RLA File :04/24/040/00023/AM21/	Lic.No/Date:0410166767 21.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Chennai and in this regard a letter was sent to the firm & RA, Chennai on 17.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

172	Case No.: 38/2/80-ALC2/2020	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00468/AM21/	RLA File :03/95/040/01035/AM20/	Lic.No/Date:0310836300 21.05.2020	Pending with MeitY
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MeitY on 17.08.2020 for examination of the case. However, comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

173	Case No.: 29/2/80-ALC2/2020	Party Name: FERRUM EXTREME ENGINEERING PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00459/AM21/	RLA File :05/23/040/00029/AM21/	Lic.No/Date:0510414238 22.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, New Delhi and in this regard a letter was sent to the firm & RA, New Delhi on 17.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

174	Case No.: 30/2/80-ALC2/2020	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00460/AM21/	RLA File :34/24/040/00042/AM21/	Lic.No/Date:3410046093 26.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Vadodara and in this regard a letter was sent to the firm & RA, Vadodara on 17.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

175	Case No.: 35/2/80-ALC2/2020	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00465/AM21/	RLA File :03/95/040/00084/AM21/	Lic.No/Date:0310836382 26.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 11.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

176	Case No.: 36/2/80-ALC2/2020	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00466/AM21/	RLA File :03/95/040/00085/AM21/	Lic.No/Date:0310836383 26.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 11.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

177	Case No.: 34/2/80-ALC2/2020	Party Name: DEE DEVELOPMENT ENGINEERS LIMITED	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00464/AM21/	RLA File :05/23/040/00034/AM21/	Lic.No/Date:0510414257 27.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, New Delhi and in this regard a letter was sent to the firm & RA, New Delhi on 17.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

178	Case No.: 39/2/80-ALC2/2020	Party Name: JOHNSON LIFTS PRIVATE LIMITED	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00469/AM21/	RLA File :04/24/040/00202/AM20/	Lic.No/Date:0410166788 29.05.2020	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 17.08.2020 for examination of the case. However, comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

179	Case No.:40/2/80-ALC2/2020	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00470/AM21/	RLA File :34/24/040/00049/AM21/	Lic.No/Date:3410046107 29.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Vadodara and in this regard a letter was sent to the firm & RA, Vadodara on 11.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

180	Case No.:41/2/80-ALC2/2020	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT. LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00471/AM21/	RLA File :03/95/040/00097/AM21/	Lic.No/Date:0310836421 29.05.2020	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 11.08.2020 for examination of the case. However, comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

181	Case No.:43/2/80-ALC2/2020	Party Name: NTB INTERNATIONAL PVT LTD	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00473/AM21/	RLA File :03/95/040/01237/AM20/	Lic.No/Date:0310836497 04.06.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 17.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

182	Case No.:44/2/80-ALC2/2020	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00474/AM21/	RLA File :03/94/040/00124/AM21/	Lic.No/Date:0310836537 05.06.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 04.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

183	Case No.: 1/4/80-ALC2/2020	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00539/AM21/	RLA File :05/23/040/00096/AM21/	Lic.No/Date:0510414734 27.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

184	Case No.: 2/4/80-ALC2/2020	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00540/AM21/	RLA File :09/24/040/00229/AM21/	Lic.No/Date:0910068997 28.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

185	Case No.: 3/4/80-ALC2/2020	Party Name: AVLIGHT AUTOMOTIVES PVT. LTD.	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00541/AM21/	RLA File :05/23/040/00068/AM21/	Lic.No/Date:0510414753 28.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

186	Case No.: 4/4/80-ALC2/2020	Party Name: TPI COMPOSITES INDIA PRIVATE LIMITED	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00542/AM21/	RLA File :04/24/040/00057/AM21/	Lic.No/Date:0410166921 28.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Chennai & the firm. Therefore, the Committee decided to request from RA, Chennai and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

187	Case No.: 5/4/80-ALC2/2020	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:4/80- ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00543/AM21/	RLA File :05/23/040/00107/AM21/	Lic.No/Date:0510414771 30.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

188	Case No.:7/4/80-ALC2/2020	Party Name: MEDIVAC SURGICAL PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00545/AM21/	RLA File :37/24/040/00002/AM21/	Lic.No/Date:3710002787 30.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from Kandla FT & the firm. Therefore, the Committee decided to request from Kandla FT and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

189	Case No.:6/4/80-ALC2/2020	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00544/AM21/	RLA File :03/95/040/00262/AM21/	Lic.No/Date:0310837528 31.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

190	Case No.:8/4/80-ALC2/2020	Party Name: BANGALORE BIOTECH LABS PVT. LTD.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00546/AM21/	RLA File :07/24/040/00114/AM21/	Lic.No/Date:0710116824 31.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Bangalore & the firm. Therefore, the Committee decided to request from RA, Bangalore and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

191	Case No.:9/4/80-ALC2/2020	Party Name: OAM SAAI INTERNATIONAL INC.	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00547/AM21/	RLA File :05/24/040/00211/AM21/	Lic.No/Date:0510414806 31.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

192	Case No.:10/4/80-ALC2/2020	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00548/AM21/	RLA File :03/95/040/00258/AM21/	Lic.No/Date:0310837571 07.08.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

193	Case No.:11/4/80-ALC2/2020	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00549/AM21/	RLA File :03/95/040/00257/AM21/	Lic.No/Date:0310837589 10.08.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

194	Case No.:12/4/80-ALC2/2020	Party Name: FABTECH PROJECTS & ENGINEERS LTD	Meet No/Date:4/80-ALC2/2020 20.08.2020	Status: Deferred
	HQ File :01/80/050/00550/AM21/	RLA File :31/83/040/00038/AM21/	Lic.No/Date:3110067812 11.08.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Pune & the firm. Therefore, the Committee decided to request from RA, Pune and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

Minutes of Offline Cases

Sl. No. 29

Case No.: 44/19/80-ALC2/2017	LARSEN & TOUBRO LIMITED	Status: Approved
M. No.: 04/80-ALC2/2020 dated 20.08.2020		
Lic. No. 0310816114 Date: 04.10.2017		
HQ. No.: 01/80/050/00325/AM18/ RLA No.: 03/95/040/00365/AM18/	Subject: Request for re-fixation of ad-hoc norms	
Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 4/80-ALC2/2018 dated 23.05.2018 on the recommendation of technical representatives of DHI, DIPP and MSME. However, the firm requested for re-viewing the ad-hoc norms on the basis of actual wastage as Norms Committee ratified the earlier norms as per SION C-1647 where wastage is allowed as 5% only. For items, Formed Head in 4 Petals, Test Coupons (Import Item at Sl. No 6), the firm applied for 34,943 Kgs claiming 4% wastage. However, Norms Committee ratified norms considering the item as component on net to net basis as per GN-4. Firm requested for allowing import to amend the quantity as 34,626 Kgs with 4% wastage. The Committee reconsidered the case and decided to ratify the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/26/2019-TSW dated 20.05.2020 (copy Enclosed) RA concerned may take further necessary action as per the decision of NC.		

Sl. No. 30

Case No. 13/12/80-ALC2/2018	M/s NIDEC INDIA PRIVATE LIMITED.	Status: Approved
M. No.: 04/80-ALC2/2020 dated 20.08.2020		
Lic. No. /date 0510408160 Date: 22.10.2018		
HQ. No.: 01/80/050/00286/AM19 RLA No.: 05/24/040/00408/AM19	Subject: Request for fixation of ad-hoc norms	
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/80-ALC2/2019 dated 03.07.2019 due to non submission of reply of deficiency letter as raised by DPIIT. However, the firm had requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to ratify the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/8/2019-TSW dated 08.07.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.		

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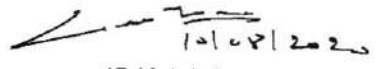
भारत सरकार
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उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject: - M/s Omega Icehill Private Limited- A.A. No.0510409545 dated 31.01.2019
Ref: DGFT F No.01/80/050/00655/AM19/DES-I

DGFT(DES-1) may kindly refer to their e-mail dated 14th July 2020 forwarding firm's reply for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the A.A. may be ratified as per as under:

1. Net weight of export item may be specified as 27.393 MT.
2. Import item shall be of relevant grade and thickness as contained/utilized in the export item.
3. Quantity of import item may be allowed as 22 MT as 1.041Kgs./Kg. content in the export item as claimed by the firm.

Norms Committee may take a view.


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DGFT(Shri Pranav Upadhyay, A.D. DES-I)
DPIIT U.O.NO. P-47011/29/2020-TSW dated 10.08.2020

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Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject: - M/s Tema India Private Limited, AA No.0310829553 dated 11.06.2019.
Reference: - DGFT F No. 01/80/050/00081/AM-20/DES-1

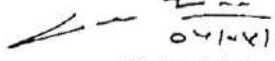
DGFT(DES-1) may kindly refer to their e-mail forwarding firm's reply for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant AA may be ratified as under:

1. Net weight of export items at SI.No.1 to 16 may be specified as 14.5 MT, 14.5 MT, 31.0 MT, 31.0 MT, 8.30 MT, 8.30 MT, 22.55 MT, 22.55 MT, 33.127 MT, 33.127 MT, 33.127MT, 33.127 MT, 4.0 MT, 4.0 MT, 19.0 MT and 19.0 MT respectively.
2. Quantity of import item at SI.No.1 may be allowed a 62 Nos.on net to net basis. Duty free weight of this item may be allowed as 27.759 MT as 1.334 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
3. Quantity of import item at SI.No.2 may be allowed as 123 Nos. on net to net basis. Duty free weight of this item may be allowed as 26.987 MT as 1.133 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
4. Quantity of import item at SI.No.3 may be allowed as 166 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 4.32 MT.
5. Import items at SI. No. 4 to 7 shall be of the relevant grade as contained/utilized in the export items.
6. Quantity of import item at SI.No.4 may be allowed as 32.346 MT as 1.073 Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap.
7. Quantity of import item at SI.No.5 may be allowed as 90.218 MT as 1.092 Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap.
8. Quantity of import item at SI.No.6 may be allowed as 6.032 MT as 1.251Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap.
9. Quantity of import item at SI.No.7 may be allowed as 10.595 MT as 1.206 Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap.
10. Import Item at SI.No.8 may be deleted not imported by the firm.
11. Quantity of welding consumables at SI.No.9 may be allowed as under:

Welding Wire/Electrode/Strip: 5.79 MT.

Welding Flux: Equal to the quantity of welding wire/strips.

Norms Committee may take a view.


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DPIIT U.O.NO. P-47011/313/2019-TSW dated 04.08.2020

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Ministry of Electronics and Information Technology
IPHW Division

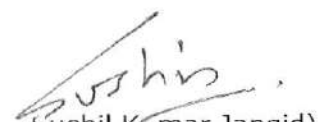
Date: 23.07.2020

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization 0410166342 dated 10.12.2019 issued to M/s. ZTT India Pvt. Ltd.

This refers to DGFT email dated 16.06.2020 seeking comments of this Ministry on the above-mentioned application of **M/s. ZTT India Pvt. Ltd.** for export of "Single Mode Optical Fibre".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import products are required for manufacturing the export product. The Ministry recommends Ratification of norms of advance authorization as per the following:

S.No	Description of resultant product	Description of items to be imported	Wastage claimed in %	Wastage allowed	Quantity Sought in DGFT	UOM	Net Content Recommended
1	61/0-SINGLE MODE OPTICAL FIBER	PREFORM OF SILICA (TYPE:G652D)	0%	0%	10000.00	KGS	10000.00


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Shri Amit Kumar,
Asst. Director, O/o DGFT,
Udyog Bhawan, New Delhi.

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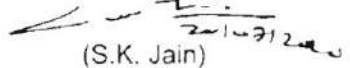
भारत सरकार
वाणिज्य और उद्योग मंत्रालय
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Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject: - M/s Godrej & Boyce MFG. Co. Ltd.- A.A. No.0310834274 dated 17.01.2020
Reference: - DGFT F. No. 01/80/050/00292/AM20/

DGFT(DES-1) may kindly refer to their e-mail dated 16th June 2020 forwarding firm's application for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant A.A may be ratified as under:

1. Net empty weight of export item may be specified as 192.555 MT.
2. Import items at Sl. No. 1, 3 & 4 shall be of relevant grade and diameter/size as contained/utilized in the export item.
3. Import items at Sl. No. 2 & 5 to 8 shall be of relevant grade and thickness as contained/utilized in the export item.
4. Quantity of import item at Sl.No.1 may be allowed as 77.527 MT(183653.86Mtrs.) on net content basis as claimed by the firm.
5. Quantity of import item at Sl.No.2 may be allowed as 17.768 MT as 1.24 Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap.
6. As requested by the firm, quantity of import item at Sl.No.3 may be amended and allowed as 3.682 MT as 1.22Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap.
7. Quantity of import item at Sl.No.4 may be allowed as 2.249 MT (92.24 Meters) inclusive of 2% wastage.
8. Quantities of import items at Sl.No.5, 6, 7 & 8 may be allowed as 87.626 MT, 4.987 MT, 13.65 Kgs. & 7 Kgs respectively as 1.05 Kgs./Kg. content in the export item.
9. Quantities of import items at Sl.No.9, 10 and 11 may be allowed as 6 Nos (9 Kgs.), 2922 Nos (1221 Kgs.) and 36Nos.(45 Kgs.) respectively on net to net basis. with accountability clause.
10. Quantities of import items at Sl.No.12, 13 & 14 may be allowed as 1633 Kgs. each.

Norms Committee may take a view.


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DPIIT U.O.NO. P-47011/23/2019-TSW dated 20.07.2020

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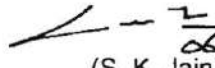
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(Technical Support Section)

Subject: - M/s Rothe Erde India Pvt. Ltd. - A.A. No.3110066708 dated 06 .03.2020
Ref: DGFT F.No. 01/80/050/00361/AM20

DGFT(DES-1) may kindly refer to their e-mail dated 29th July 2020 forwarding firm's application for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the A.A. may be ratified as under:

1. Net export weight of 1171.503 MT may be specified with the quantity of export item.
2. Quantity of import item at Sl.No.1 may be allowed as 243 Nos on net to net basis. However, duty free weight of this item may be allowed as 719.13 MT as 1.308Kgs/Kg content in the export item after taking 20% recovery from the scrap.
3. Quantity of import item at Sl.No.2 may be allowed as 243 Nos on net to net basis. However, duty free weight of this item may be allowed as 782.89 MT as 1.516 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
4. Quantities of import items at Sl.No.3 to 11 may be allowed on net to net basis with accountability clause.
5. Quantity of import item at Sl.No.12 may be allowed on net to net basis as claimed by the firm.

Norms Committee may take a view.


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DPIIT U.O.NO. P-47011/25/2019-TSW dated 06.08.2020

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Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject: - M/s Micron Instruments Private Limited -(A.A. No.0510414152 dated 13.05.2020, A.A. No.0510414153 dated 13.05.2020 and A.A. No.0510414154 dated 13.05.2020,)

Ref: (i) DGFT F.No. 01/80/050/00431/AM21/DES-1
(ii) DGFT F.No. 01/80/050/00432/AM21/DES-1
(iii) DGFT F.No. 01/80/050/00433/AM21/DES-1

DGFT(DES-1) may kindly refer to their e-mail dated 23rd July 2020 forwarding firm's three applications for fixation of norms in respect of the above-mentioned A.As. In this connection, the undersigned is directed to say that the A.As. may be ratified as under:

Case1: A.A. No.0510414152 dated 13.05.2020

A.A. may be ratified as under on repeat basis as per firm's A.A. No. 0510413411 dated 21.01.2020 ratified in NC meeting No. 1/80 dated 20.05.2020:

1. Net weight of export item may be specified as 279.68 Kgs.
2. Quantity of import item may be allowed as 912.30 Kgs. as 3.262 Kgs./Kg. content in the export item after taking 6% recovery from the scrap.

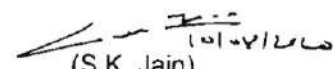
Case2: A.A. No.0510414153 dated 13.05.2020

1. Net weight of export items at Sl.No.1 & 2 may be specified as 109.50 Kgs. & 185.5 Kgs. respectively.
2. Quantity of import item may be allowed as 451.1 Kgs as 1.473 Kgs/Kg content in the export item at Sl.No.1 and as 1.562 Kgs./Kg content in the export item at Sl.No.2 after taking 6% recovery from the scrap.

Case3: A.A. No.0510414154 dated 13.05.2020

1. Net weight of export item may be specified as 61.194 Kgs.
2. Quantity of import item may be allowed as 668.58 Kgs as 10.92 Kgs./Kg. content in the export item after taking 6% recovery from the scrap.

Norms Committee may take a view.


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DGFT(Shri Pranav Upadhyay, A.D. DES-I)
DPIIT U.O.NO. P-47011/17/2019-TSW dated 10.08.2020

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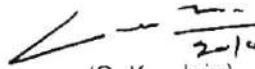
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Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject: - M/s Larsen & Toubro Limited- A.A.No. 0310816114 dated 04/10/2017
Reference: - DGFT ID No. 01/80/050/00325/AM-18/DES-1/1691 dated 30/01/2020

With reference to the above, the undersigned is directed to say that the norms fixed earlier in NC meeting No. 4/80 dated 23.05.2018 may be revised as under:

1. Net weight of export item may be specified as 536.06 MT.
2. Import items at Sl. Nos. 1, 2 & 3 shall be of relevant grade and thickness as contained in the export products.
3. Quantity of import item at Sl. No. 1 may be allowed as 74470 Kgs. as 1.118 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.
4. Quantity of import items at Sl. No. 2 & 3 may be allowed as 285655 Kgs. & 40592 Kgs. respectively as 1.05 Kgs./Kg. content in the export item.
5. Quantity of import item at Sl. No. 4 may be allowed as 23 Nos. (5421 Kgs.) on net to net basis with accountability clause.
6. Quantity of import item at Sl. No. 5 may be allowed as 38 Nos. (81682 Kgs.) on net to net basis with accountability clause.
7. Quantity of import item at Sl. No. 6 may be allowed as under on net to net basis:
Forged Heads: 4 Nos. (33545 Kgs.)
Test Coupons: 4 Nos. (671 Kgs.)
8. Quantities of import items at Sl. No. 7, 8, 9 & 10 (welding consumables) may be allowed as 17906 Kgs., 7150 Kgs., 19425 Kgs. & 37331 Kgs. respectively.
9. Quantity of import item at Sl. No. 11 may be allowed as 285 Nos. (2000 Kgs.) on net to net basis with accountability clause.
10. Quantity of import item at Sl. No. 12 may be allowed as 25 Nos. (750 Kgs.) on net to net basis with accountability clause.
11. Quantity of import item at Sl. No. 13 may be allowed as 2 Sets (1000 Kgs.) on net to net basis with accountability clause.
12. Quantity of import item at Sl. No. 14 may be allowed as on net to net basis with accountability clause.

Norms Committee may take a view.


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DGFT(Shri Pranav Upadhyay, A.D. DES-I)
DPIIT U.O.NO P-47011/26/2019-TSW dated 20.05.2020

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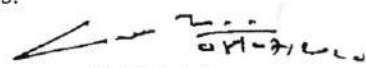
भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject: - M/s Nidec India Private Limited- A.A.No.0510408160 dated 22.10.2018
Reference: - DGFT F.No. 01/80/050/00286/AM19/DES-I/

DGFT(DES-1) may kindly refer to their e-mail dated 30th June 2020 forwarding reply for received from the applicant firm for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant AA may be ratified as under:

1. Import items at Sl. No. 1 to 4, 17,18,19, 21 to 24 & 28 to 31 put together may be allowed within 1.5 % of FOB value of exports.
2. Import items at Sl. No. 5 to 7, 10 to 16, 20, 25, 26, 33 & 35 to 38 may be allowed on net to net basis with accountability clause.
3. Import items at Sl. No. 9 & 32 may be allowed on net to net basis as claimed by the firm.
4. Import items at Sl. No. 8, 27 & 34 may be allowed on net to net basis.

Norms Committee may take a view.


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DPIIT U.O.NO. P-47011/8/2019-TSW dated 08.07.2020